

ment rules for Engineers in C. P. W. D. were made as far back in the year 1954 to meet the then need of competent Engineers ;

(b) whether it is a fact that the Engineers who topped the University only were able to come as direct Class I and II Engineers ;

(c) whether it is also a fact that the Secretary of U. P. S. C. has disclosed that the standard of Class I and II Officers and Engineers has fallen since the number of requirement and recruitment has increased ; and

(d) whether it is a fact that there are some proposals to change the direct recruitment quota system in the light of present circumstances and needs ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) The Recruitment Rules for Class I and Class II were last notified in 1954.

(b) It is not possible to say categorically that only those Engineers who topped the University were able to come as Class I and Class II Engineers.

(c) The information is being collected.

(d) Yes, Sir.

#### Purchases by Indian Oil Corporation

3026. SHRI S. N. MISRA : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that Indian Oil Corporation Board have approved the contracts, which were recommended by their foreign and Indian technical consultants, on negotiations basis and have concluded them at a price which is more than 30-40 percent to the last purchase price, after advertising them in the public ;

(b) if so, the details of Petroleum and Petro-chemicals projects in the public sector, the purchase of which has been made like this during the last three years, putting Government into loss to the tune of several crores of rupees ; and

(c) the reasons for negotiations after advertising and finalising at prices, which

are appreciably higher than the last purchase prices ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) to (c). The information is being collected and will be laid on the Table of the House in due course.

#### Auditing of various Stages of Procurement in I. O. C.

3027. SHRI S. N. MISRA : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that the procurement system of Refinery Division of the Indian Oil Corporation in which foreign and Indian Consultants have been employed, is so arranged that various stages of procurement, which are (1) Maintenance of List of Reliable Suppliers, (2) Procedure of inviting tenders, (3) Evaluation of tenders in pre-acceptance stage, (4) Financial status and verification of purchase ; and (5) Post-Acceptance of Tender stage are not subjected to concurrent audit at all ;

(b) if so, the reason therefor ;

(c) the number of projects so far undertaken by the Refinery Division of the Indian Oil Corporation, during the last three years, and the total amount of procurement undertaken ;

(d) the names of the Indian and foreign Consultants employed ; and

(e) the names of the suppliers who are awarded contracts of fabricated and non-fabricated equipments, during the last three years and the names of public sector units participating in these activities ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) No.

(b) Does not arise.

(c) and (d). Some of the major projects undertaken by the Indian Oil Corporation Ltd. (Refineries and Pipelines Division) during the last three years and the names of the Indian and foreign Consultants employed are as follows :